

MEGHALAYA LEGISLATIVE ASSEMBLY

BULLETIN PART – I

RE-ASSEMBLED BUDGET SESSION

THURSDAY, 12th JUNE, 2014

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and sat till 2:33 P.M.

The day was allotted for transaction of Private Members' Business.

1. Questions:

Questions No. 44 -56 with answers were listed for the day

Questions No.44 – 51 were taken up and disposed off.

2. Call Attention Notice:

Shri C.R. Marak, MLA called the attention of the Minister in-charge Public Health Engineering under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in “The Shillong Time”, dated 12.05.2014, under the caption “GSWSS feeder river faced threat”.

Prof. R.C. Laloo, Deputy Chief Minister in-charge P.H.E. replied.

3. Resolutions (As per Balloted list of Resolutions)

No.1 – Shri C.R. Marak, MLA, “This House do now resolve to enhance the existing pension of the ex-MLAs to Thirty thousand (30,000/-), per month”.

The member moved and initiated discussion.

Shri James K. Sangma also participated and supported the Resolution

Shri P. Tynsong, Minister in-charge Parliamentary Affairs replied.

Shri C.R. Marak withdrew the Resolution with the leave of the House after he was satisfied with the reply of the Minister.

No.2- Shri Titosstarwell Chyne, MLA, “ Whereas the Khasi/Garo Language is the most commonly used Language in the State of Meghalaya and none of the languages from the State of Meghalaya has been considered for inclusion in the 8th Schedule of the Constitution of India”

“Therefore, this House do now resolve to include the Khasi/Garo language in the 8th Schedule’ of the Constitution of india”.

The member moved and initiated discussion.

(At 11.35 a.m., Shri Martin M. Danggo was in the Chair).

Members who participated and supported the Resolution were:

Shri James K. Sangma, Shri Witting Mawsor, Dr. Donkumar Roy, Leader of Opposition,

(At 12 noon, Hon'ble Speaker was in the Chair again).

Dr. Mukul Sangma, Chief Minister replied.

Shri Titosstarwell Chyne withdrew the Resolution with the leave of the House after he was satisfied with the reply of the Chief Minister.

No.4- Shri H.S. Lyngdoh, MLA, "This House resolves that the present State Government to accord immediate sanction of Rs.5.4 Crores being the arrear pension of the former members of the KHADC from 15.03.1999 to 31.03.2013 by taking from the Contingency Fund of the State, as the Government had done for the Garo Hills Autonomous District Council, vide its letter/order No.DCA.14/2013/40., dated Shillong, the 1 August, 2013".

The member moved and initiated discussion on the Resolution.

Shri Phlastingwell Pangniang also participated and supported the Resolution.

Shri H.D.R. Lyngdoh, Minister in-charge District Council Affairs replied.

Shri H.S. Lyngdoh withdrew the Resolution with the leave of the House after he was satisfied with the reply of the Minister.

4. Motions (As per Ballotted list of Motions)

No.3 - Dr. Jemino Mawthoh, MLA, "That this House do now discuss the '**Power scenario in the State of Meghalaya**'".

The member moved the Motion and initiated discussion. Shri James K. Sangma, MLA also participated and supported the Motion. Dr Mukul Sangma, Chief Minister replied.

At 2.00 P.m., Hon'ble Speaker extended the House till the Chief Minister completed his reply on the Motion.

5. Adjournment:

Since there was no more Business to be transacted, the House was adjourned till 10. a.m. on Friday, the 13th June, 2014.

**Dated Shillong,
the 12th June, 2014.**

***Commissioner & Secretary,
Meghalaya Legislative Assembly.***